CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Original Application No.141/2010
This 15th day of April 2010

HON'BLE MR. M. KANTHAIAH, MEMBER (J)
HON'BLE DR. A.K. MISHRA, MEMBER (A)

Rudra Pratap Yadav, aged about 50 years, S/o Sri R.A. Yadav, R/o House NO.569/B-64, LDA Colony, Kanpur Road, Lucknow.

........Applicant

By Advocate: Shri Jagendra.

Versus.

1.   Union of India through the Secretary, Ministry of Defence, New Delhi.

2.   Engineer-in-Chief, Army Head Quarter, Kashmir House, New Delhi.

3.   The Director General (Personnel), Military Engineering Services, Engineer-in-Chief's Branch, Integrated H.Q. , Ministry of Defence (Army), Kashmir House, Rajaji Marg, New Delhi.

4.   Chief Engineer, H.Q., Central Command, Lucknow.

5.   The Chief Engineer, Lucknow Zone, Lucknow.

......Respondents.

By Advocate: Shri S.K. Tewari.

ORDER (Oral)

Heard both sides.

2.   The applicant has filed this OA to direct the respondent no.3 to promote the applicant on the post of AE (QS&C) w.e.f. 30.01.2009 from the date of promotion of his juniors with all consequential benefits.

3.   It is also the case of the applicant that he preferred a representation   dated   06.03.2009   followed   by   another

representation, which are still pending. When the representations of the applicant are still pending, passing of any direction allowing the claim of the applicant at this stage is not at all justified.

4. In view of the above circumstances, the application is disposed of with a direction to the respondent no.3 to consider the representations of the applicant dated 06.03.2009 covered under (Annexure-A-6) and 08.01.2010 covered under (Annexure-7) and to pass orders on merits as per the rules and regulations within a period of two months from the date of the receipt of the certified copy of this order. The applicant is also directed to supply the copy of his representations alongwith a copy of this order. No costs.
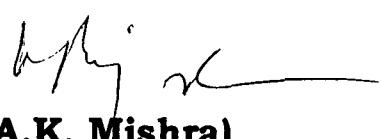
(Dr. A.K. Mishra)
Member (A)

(M. Kanthaiah)
Member(J)

amit/-